

Investment in Food Processing Industry

1695. DR. BHALCHANDRA MUNGEKAR: Will the Minister of FOOD PROCESSING INDUSTRIES be pleased to state:

(a) the amount of public and private investment made in the Food Processing Industry during 2012-13, 2013-14 and 2014-15, year-wise; and

(b) the measures Government proposes to take to increase this investment?

THE MINISTER OF STATE IN THE MINISTRY OF FOOD PROCESSING INDUSTRIES (SADHVI NIRANJAN JYOTI): (a) and (b) As per Annual Survey of Industries (ASI), 2012-13 and provisional estimates of ASI, 2013-14, fixed capital invested in Food Processing Industries was ₹ 1,58,865 crore and Rs. 1,68,433 crore respectively. To increase investment in Food Processing Industries, Ministry of Food Processing Industries is implementing schemes of Mega Food Parks, Cold Chain, Value Addition and Preservation and Setting up/Modernization of Abattoirs and Strengthening of Institutions.

Appointing quality lawyers under Legal Aid Scheme

1696. SHRI MD. NADIMUL HAQUE: Will the Minister of LAW AND JUSTICE be pleased to state:

(a) whether it is a fact that lack of quality lawyers under the Legal Aid Scheme has resulted in increasing conviction and under trial population of the poor people, if so, the details thereof and the reasons therefor; and

(b) whether Government has taken any measures to appoint widely experienced and educated lawyers for the poor under the Legal Aid Scheme, if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF LAW AND JUSTICE (SHRI D. V. SADANANDA GOWDA): (a) No, Sir. All persons in custody are eligible for free legal services including filing of bail petitions provided they are covered under Section 12 of the Legal Services Authorities Act, 1987. Legal services are provided not only to the Under Trial Prisoners but also to the victims, if he/she is covered under the Act. However, the conviction or the acquittal in a criminal case doesn't solely depend upon the quality of legal representation by either side.

A total number of 653 Under Trial Prisoners (UTPs) were found to be entitled to the benefit of Section 436 A of the Criminal Procedure Code, out of which 194 UTPs have already been released.